

to (c) The Delhi Administration has intimated that necessary safety provisions have been made for fire protection requirements in the unified building bye-laws notified on 23.6.1983 for multi-storeyed buildings as well as for shops, factories and godowns. These unified bye-laws are being enforced by the building sanctioning authorities namely, D.D.A., M.C.D. and N.D.M.C.

The Lt. Governor Delhi, has also constituted a Unit in June 1983, headed by a former Director General Civil Defence, Government of India, to check the fire fighting arrangements existing in the high-rise buildings. The Unit will also advise on further legal measures to be adopted for ensuring fire safety in the buildings, within a period of six months. In addition to these, three Teams have been separately constituted to inspect all buildings in Nehru Place complex, Rajendra Place complex, and Connaught Place Area, for checking deviations from the sanctioned building plans and also verifying whether the requisite protective measures against fire have been adopted. In the light of the findings of these teams, necessary follow up action is being taken by the concerned local bodies.

Illegal and Clandestine Import of Fire Arms from Abroad

544. SHRI NARSINGH MAKWANA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the arrangements made and the steps taken so far by Government to check the illegal and clandestine import of fire arms from abroad;

(b) the number of such fire arms seized during the past one year and the part of the country from which these have been seized; and

(c) the action taken by Government to check the possession of unlicensed and illegal arms ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NIHAR RANJAN LASKAR) : (a) to (c) The requisite information is being collected and will be laid on the Table of the House.

Promotion of Directly Recruited Assistants

545. SWAMI INDERVESH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the year upto which the directly recruited Assistants have been promoted against regular vacancies;

(b) the date up to which departmental promotee Assistants have been promoted against regular vacancies;

(c) the number of Assistants of either category promoted against leave vacancies during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VEKATASUBBAIAH) : (a) and (b) Since the management of the Central Secretariat Service is decentralised upto the level of Section Officer, the Department of Personnel & Administrative Reforms issues zones for promotion. Assistants, irrespective of their being direct recruits or departmental promotees, upto S. No. 219 in the Select List of 1972, can be promoted as Section Officers against regular vacancies, if available in the different cadres.

(c) Promotion of Assistants against leave vacancies is done by various cadres in accordance with the provision of Rule 13-A(2) of the C.S.S. Rules, 1962 and the requisite information is not monitored by this Department.

Supply of Enriched Uranium from U.S.A.

546. SHRI R.P. GAEKWAD : Will the PRIME MINISTER be pleased to state :

(a) whether Tarapur Atomic Power Station is getting promised supply of enriched uranium from U.S.A.;